

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'D': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No. 2318/Del/2019, A.Y. 2014-15**

<b>M/s. New India Colour Company Ltd., 397, Khari Baoli Delhi - 110006 PAN : AAACN1058N (Appellant)</b>	<b>Vs.</b>	<b>ITO, Ward-18(2), New Delhi (Respondent)</b>
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Appellant by : Ms. Umang Luthra, Adv.  
Respondent by : Sh. M. Baranwal, Sr.DR

Date of hearing : **17.03.2021**  
Date of pronouncement : **17.03.2021**

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A)-6, New Delhi, dated 30.01.2019.

2. The learned counsel for the assessee, vide its letter dated 10.03.2021, received by email, has requested for withdrawal of the appeal filed by him

and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 17<sup>th</sup> March, 2021 in presence of both the parties.

Sd/-

**(K. NARASIMHA CHARY)**  
**JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)**  
**VICE PRESIDENT**

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar,  
ITAT, Delhi